## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 166/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Deep Constructions Co.

V/s.

A & I Hospitality Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1 SHASHYATA SHUELA

ADVOCATE

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Advocate

Respondent Noush Khi

## **ORDER**

Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishwas Shah present for Respondent.

Mr. Vishwas Shah filed Vakalatnama for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Petitioner filed letter of authority.

Respondent shall file objection on or before 30.11.2017

List the matter on 05.12.2017 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL